

ITEM NO.109

COURT NO.14

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10905/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

IA No. 38756/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 129480/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 142887/2018 - CLARIFICATION/DIRECTION, IA No. 39147/2021 - EXEMPTION FROM FILING O.T., IA No. 140770/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 47401/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142894/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 142918/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 118965/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 59921/2022 - STAY APPLICATION

WITH

C.A. No. 10911/2024 (III-A)

IA No. 129459/2020 - CLARIFICATION/DIRECTION

C.A. No. 10909/2024 (III-A)

IA No. 56665/2021 - APPLICATION FOR TAGGING/DETAGGING, IA No. 56672/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 85553/2019 - CLARIFICATION/DIRECTION, IA No. 56674/2021 - EXEMPTION FROM FILING O.T., IA No. 185557/2019 - EXEMPTION FROM FILING O.T., IA No. 185556/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

C.A. No. 10912/2024 (III-A)

IA No. 179617/2022 - APPLICATION FOR PERMISSION, IA No. 129497/2020 - CLARIFICATION/DIRECTION, IA No. 150217/2018 - EXEMPTION FROM FILING O.T.

C.A. No. 10907/2024 (III-A)

IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 10840/2022 - CLARIFICATION/DIRECTION, IA No. 129503/2020 - CLARIFICATION/DIRECTION, IA No. 9445/2022 - EARLY HEARING APPLICATION

C.A. No. 10906/2024 (III-A)

IA No. 129493/2020 - CLARIFICATION/DIRECTION

C.A. No. 10908/2024 (III-A)
IA No. 129482/2020 - CLARIFICATION/DIRECTION

C.A. No. 10910/2024 (III-A)
IA No. 186495/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 129501/2020 - CLARIFICATION/DIRECTION

Date : 19-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) Ms. Madhavi Divan, Sr. Adv.
 For Ms. Ruchira Goel, AOR
 Ms. Aishani Narain, Adv.
 Mr. Sharanya, Adv.
 Ms. Ritika Rao, Adv.

For Respondent(s) Ms. Nandini Gore, Adv. (virtually)
 Ms. Sonia Nigam, Adv. (virtually)
 Mr. Akhil Abraham Roy, Adv.
 Mr. Akarsh Sharma, Adv.
 For M/S. Karanjawala & Co., AOR

For Mr. Shekhar Prit Jha, AOR
 Ms. Preeti Kumari, Adv.
 Ms. Nandini Arya, Adv.
 Mr. Vikrant Bhardwaj, Adv.

For Mr. Nishit Agrawal, AOR
 Ms. Kanishka Mittal, Adv.
 Ms. Deepti Rathi, Adv.

Mr. Pawan R Upadhyay, Adv.
 Mrs. Sharmila Upadhyay, Adv.
 Mr. Sarvjit Pratap Singh, Adv.
 Ms. Aditi Anup, Adv.
 For M/S. Unuc Legal LLP, AOR

Mr. P Chidambaram, Sr. Adv. (not present)
 Mrs. Vanita Bhargava, Adv.
 Mr. Ajay Bhargava, Adv.
 Ms. Nandita Chauhan, Adv.
 Mr. Abhay Agnihotri, Adv.
 Ms. Tijil Thakur, Adv.
 For M/S. Khaitan & Co., AOR

Mr. Balbir Singh, Sr. Adv.
 Mr. Manu Nair, Adv.
 Mr. Shantanu Tyagi, Adv.
 Mr. Aryan Roy, Adv.

Ms. Aalokaa Verma, Adv.
Mr. Naman Tandan, Adv.
Ms. Charu Trivedi, Adv.
For Mr. S. S. Shroff, AOR

UPON hearing the counsel the Court made the following
O R D E R

On request of learned Senior counsel for the appellants,
adjourned to 12th March, 2026.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)